

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL PRINCIPAL BENCH**

**ITEM No. 111**  
**(IB)-1456/(ND)/2018**

**IN THE MATTER OF:**

Jatalia Global Ventures Ltd.  
v.  
Gokul Exim Pvt. Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner :  
For the Respondent(s) : Mr. Yogesh Lohchab, Adv.

**ORDER**

Reply be filed within two weeks with a copy in advance to the opposite counsel. Rejoinder be filed within a week thereafter with a copy in advance to the other side.

For final arguments on 15.02.2019.

**Sd/-**  
**(M.M.KUMAR)**  
**PRESIDENT**

**Sd/-**  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**